

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 251 of 2020**

**In the matter of:**

Pawan Kumar

.....Appellant

Vs

Utsav Securities Pvt. Ltd. & Anr.

.....Respondents

**Present:**

**For Appellant:- Mr. Mukul Talwar, Sr. Advocate with Aman Bhalla, Mr. Vivek Sandhu and Ms. Pallavi Sehgal, Advocates.**

**For Respondent :- Mr. Rajiv Virmani, Advocates for R.P.**

**Ms. Reena Jain and Mr. Ankur Dugar, Advocates**

**ORDER**

**02.03.2020-** Ms. Reena Jain, Advocate, Respondent No. 1 may file Reply Affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed within one week thereof.

Mr. Rajiv Virmani, representing IRP may file status report in regard to the Resolution Process.

Post the matter 'For Admission (After Notice) on **30<sup>th</sup> March, 2020.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(V. P. Singh)**  
**Member (Technical)**

**(Alok Srivastava)**  
**Member (Technical)**

SC/NN